

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 396 of 2020

IN THE MATTER OF:

K.B. Polychem (India) Ltd.

....Appellant

Vs.

Rapt Industries Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. Shailendra Kumar and Mr. Karan Chhabra,
Advocates**

For Respondent:

ORDER

16.03.2020: Heard Learned Counsel for the Appellant.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

Post this matter 'For Admission (After Notice)' on **21st April, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn